

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 782 of 2019

Mahendra Prasad Sharma... .. Appellant

Versus

The State of Jharkhand and another Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: Mr. Amit Kumar Das, Advocate
For the Respondents: Mr. Prabhat Kumar, SC-II

Oral Order
08/Dated: 09.07.2020

With consent of the parties, hearing of this matter has been done through video conferencing. They have no complaint about any audio and video quality.

As jointly prayed, put up this matter on 05.08.2020.

On the next date, both parties should take their stand on affidavit as to whether the salary was paid to the concerned employee for the period of alleged unauthorized absence or not, or whether the leave was regularized in any form like Leave Without Pay or whatever.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)